



Our Company was incorporated as 'IKIO Lighting Private Limited' under the Companies Act, 2013, pursuant to the certificate of incorporation issued by the Registrar of Companies, Delhi and Haryana at New Delhi ("RoC") on March 21, 2016. The name of our Company was subsequently changed to 'IKIO Lighting Limited', upon conversion into a public company, pursuant to a board resolution dated January 3, 2022 and a shareholders' resolution dated January 31, 2022, and a fresh certificate of change of name was issued on April 18, 2022 by the RoC. For details in relation to the changes in the registered office of our Company, please see the section entitled "History and Certain Corporate Matters" on page 216 of the red herring prospectus of our Company dated May 29, 2023 filed with the RoC ("RHP" or "Red Herring Prospectus").

Corporate Identity Number: U31401DL2016PLC292884; Registered Office: 411, Arunachal Building, 19 Barakhamba Road, Connaught Place, New Delhi – 110 001; Corporate Office: D-234-Sector 63, Noida – 201 301, Uttar Pradesh
Contact Person: Sandeep Kumar Agarwal, Company Secretary and Compliance Officer; Tel: + 91 120 – 4116186; E-mail: secretarial@ikiolighting.com; Website: www.ikio.in

OUR PROMOTERS: HARDEEP SINGH AND SURMEET KAUR

INITIAL PUBLIC OFFERING OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 3,500 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 9,000,000 EQUITY SHARES (THE "OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION COMPRISING OFFER FOR SALE OF UP TO 6,000,000 EQUITY SHARES BY HARDEEP SINGH AGGREGATING UP TO ₹ [●] MILLION AND UP TO 3,000,000 EQUITY SHARES BY SURMEET KAUR AGGREGATING UP TO ₹ [●] MILLION (THE "SELLING SHAREHOLDERS", AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES") (SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE, "THE OFFER").

NAME OF THE SELLING SHAREHOLDER	TYPE OF SELLING SHAREHOLDER	NUMBER OF EQUITY SHARES OFFERED	WEIGHTED AVERAGE COST OF ACQUISITION' (IN ₹ PER EQUITY SHARE)
Hardeep Singh	Promoter	Up to 6,000,000 Equity Shares*	0.01
Surmeet Kaur	Promoter	Up to 3,000,000 Equity Shares*	0.01

*As certified by the Statutory Auditor, BGJC & Associates LLP, by way of their certificate dated May 29, 2023. *Proceeds from the Offer for Sale will go to the Selling Shareholders and will not be available to the Company.

The Offer is being made in terms of Regulation 6(1) of the SEBI ICDR Regulations. | QIB Portion: Not more than 50% of the Offer | Non-Institutional Portion: Not less than 15% of the Offer | Retail Portion: Not less than 35% of the Offer

PRICE BAND: ₹ 270 TO ₹ 285 PER EQUITY SHARE OF FACE VALUE OF ₹ 10 EACH

THE FLOOR PRICE IS 27 TIMES AND THE CAP PRICE IS 28.5 TIMES THE FACE VALUE OF THE EQUITY SHARES RESPECTIVELY | BIDS CAN BE MADE FOR A MINIMUM OF 52 EQUITY SHARES AND IN MULTIPLES OF 52 EQUITY SHARES THEREAFTER

In accordance with the recommendation of a Committee of Independent Directors of the Company, pursuant to their resolution dated May 31, 2023, the above provided price band is justified based on the KPIs, including the KPIs of our peers, disclosed in the "Basis of Offer Price" section of the RHP on page 120.

Risks to Investors:

- Risk Factors associated with our Company.**
 - Proforma Financials:** Since September 12, 2022 our Company owns 100% of the equity shareholding of our Subsidiaries. As our Company did not own 100% of the equity shareholding of our Subsidiaries until September 12, 2022, the Restated Consolidated Financial Information does not include financial information for our Subsidiaries prior to their acquisitions by our Company. Accordingly, our Restated Consolidated Financial Information, as of, and for the nine month period ended December 31, 2022, and as of, and for the years ended, March 31, 2022, 2021 and 2020, are not comparable to any future financial results that we may prepare. In addition, because of their nature, our Proforma Consolidated Financial Information addresses a hypothetical situation and, therefore, does not represent our factual results of operations or financial condition.
 - Customer Concentration:** We are dependent on, and derive a substantial portion of our revenue from, a single customer, Signify Innovations India Limited, erstwhile Philips India and revenue from Signify accounted for 70.04%, 91.23%, 94.60% and 95.63%, respectively, of our restated revenue from operations and accounted for 51.31%, 60.45%, 70.76% and 61.07%, respectively, of our proforma consolidated revenue from operations. Further, over 85% of our revenue is derived from our top twenty customers on a restated basis and a proforma consolidated basis for the nine months ended December 31, 2022 and Fiscal 2022. Cancellation by our top customers or delay or reduction in their orders could have a material adverse effect on our business, results of operations and financial condition.
 - Product Concentration:** We are dependent on, and derive a substantial portion of our revenue from, LED lighting products. Our revenue from operations on a restated basis in the LED lighting category accounted for 91.27%, 91.59%, 94.25% and 95.85%, respectively, of our restated revenue from operations. In the nine months ended December 31, 2022 and in Fiscal 2022, Fiscal 2021 and Fiscal 2020, our revenue from operations on a proforma consolidated basis in the LED lighting category accounted for 86.05%, 86.78%, 87.26% and 85.21%, respectively, of our proforma consolidated revenue from operations. Any reduction in orders from our LED lighting product line could have a material adverse effect on our business, results of operations and financial condition.
 - Dependence on Third Party Suppliers:** We rely on a number of third party suppliers for our key components, materials and stock-in-trade as well as customer support services including product repairs and returns. Further, we do not have any long term contracts with any of the suppliers. Any shortfall in the supply of our components and raw materials or an increase in our component or raw material costs, or other input costs, may adversely affect the pricing and supply of our products and have an adverse effect on our business, results of operations and financial condition.
 - Dependence on Imported Components:** We rely on imported components from vendors in China, Singapore, Hong Kong and Taiwan and raw materials, and in the nine months ended December 31, 2022 and in Fiscal 2022, imports accounted for 55.67% and 52.25% of our total raw materials purchased on a proforma consolidated basis. Any shortfall in the supply of our imported components and raw materials or an increase in our component or raw material costs, or other input costs, may adversely affect the pricing and supply of our products and have an adverse effect on our business, results of operations and financial condition.
 - Negative Cash Flows:** We have experienced negative cash flows in the nine months ended December 31, 2022 and in Fiscal 2022, Fiscal 2021 and Fiscal 2020. In particular, we have experienced negative cash flows from operating activities in Fiscal 2022 and Fiscal 2021.
 - No Long Term Arrangements with Customers:** We do not receive firm and long-term volume purchase commitments from our customers. If our customers choose not to renew their supply contracts with us or continue to place orders with us, our business and results of operations will be adversely affected.
 - Dependence on Manufacturing Facilities:** Our business is dependent and will continue to depend on our manufacturing facilities, and we are subject to certain risks in our manufacturing process such as the breakdown or failure of equipment, industrial accidents, injury to employees, severe weather conditions and natural disasters. In addition, any strikes, work stoppages or increased wage demands by our employees could also interfere with our operations. Further, we do not own certain of the premises of our manufacturing facilities and corporate offices. While the lease agreements for our manufacturing facilities may be long term or short term lease in nature and provide us with an option to renew them, they also provide the lessor with the right to terminate the lease for non-compliance of the terms of the agreement. Further, our manufacturing facilities are located in Uttarakhnad and the National Capital Region "NCR" exposing us to regulatory and other geography specific risks such as labour unrests, terrorist attacks, other acts of violence and occurrence of natural and man-made disasters.
 - Sizeable Working Capital:** We require sizeable amounts of working capital for our continued operation and growth. Our inability to meet our working capital requirements could have a material adverse effect on our business, results of operations and financial condition. As at December 31, 2022, March 31, 2022, March 31, 2021 and March 31, 2020, we had total outstanding working capital loans On a Restated Consolidated Basis aggregating to ₹ 874.84 million, ₹147.22 million, ₹ 28.72 million and ₹ 51.20 million, respectively. As at December 31, 2022, March 31, 2022, March 31, 2021 and March 31, 2020, we had total outstanding working capital loans on a proforma consolidated basis aggregating to ₹ 874.84 million, ₹ 678.39 million, ₹ 347.70 million and ₹ 298.62 million, respectively.
- Details of weighted average cost of acquisition of all Equity Shares transacted in last one year, eighteen months and three years preceding the date of the RHP:**

Period	Weighted average cost of acquisition per Equity Share (in ₹)^	Cap Price is 'X' times the weighted average cost of acquisition^	Range of acquisition price per Equity Share: lowest price- highest price (in ₹)^
One Year*	Nil	Nil	Nil
Eighteen Months*	Nil	Nil	Nil
Three Years	Nil	Nil	Nil

*As certified by the Statutory Auditor, BGJC & Associates LLP, by way of their certificate dated May 29, 2023.
^As acquired pursuant to a bonus issuance of Equity Shares, allotted on September 17, 2022.
 - Average cost of acquisition of equity shares for our Selling Shareholders namely, Hardeep Singh is ₹ 0.01 and Surmeet Kaur is ₹ 0.01 and Offer Price at upper end of the Price Band is ₹ 285 per Equity Share.**
 - Details of price at which specified securities were acquired in the three years preceding the date of the Red Herring Prospectus. The details of the price at which specified securities were acquired in the three years preceding the date of the Red Herring Prospectus, by our Promoters (also the Selling Shareholders), Promoter Group and Shareholders with the right to nominate a director or with other rights, are disclosed below:**

S. No.	Name of the acquirer/shareholder	Date of acquisition of equity shares	Number of Equity Shares acquired	Acquisition price per equity share^ (in ₹)
Promoters (also the Selling Shareholders)				
1	Hardeep Singh	July 17, 2021	14,970,000	Nil [†]
2	Hardeep Singh	September 17, 2022	23,999,472	Nil [†]
3	Surmeet Kaur	July 17, 2021	9,980,000	Nil [†]
4	Surmeet Kaur	September 17, 2022	16,000,000	Nil [†]
Promoter Group				
1	Ishween Kaur	October 04, 2021	100	Nil [†]
2	Ishween Kaur	September 17, 2022	160	Nil [†]
3	Harjeet Singh	October 04, 2021	100	Nil [†]
4	Harjeet Singh	September 17, 2022	160	Nil [†]

[†]Pursuant to the issuance of bonus Equity Shares. [†]Pursuant to a gift from Hardeep Singh.
^As certified by the Statutory Auditor, BGJC & Associates LLP, by way of their certificate dated May 29, 2023.
 - As on the date of the Red Herring Prospectus, the Company does not have any shareholders entitled with right to nominate Directors or any other rights.**
 - Motilal Oswal Investment Advisors Limited (the "BRLM") associated with the Offer has handled 7 public issues in the past three years, out of which 3 issues closed below the offer price on the listing date.**
 - Market Value at Offer Price to Total Turnover and P/E Ratio at Offer Price**

Particulars	At Floor Price (i.e. ₹ 270)	At Cap Price (i.e. ₹ 285)
Restated Consolidated Financial Statements		
Market Capitalization/ Turnover (Fiscal 2022)	9.57	10.02
P/E Ratio	62.65	66.13
Proforma Consolidated Financial Information		
Market Capitalization/ Turnover (Fiscal 2022)	6.34	6.64
P/E Ratio	34.75	36.68
 - Weighted average cost of acquisition compared to Floor Price and Cap Price:** There have been no primary transactions as our Company has not issued any Equity Shares or convertible securities, neither has there been any secondary transaction during the last three years preceding the date of this Red Herring Prospectus.
 - Price/Earnings ratio based on diluted EPS for FY22 as compared to the average industry peer group PE ratio**

P/E based on Diluted EPS as on FY2022	NA
P/E at Higher End of Price Band based on Diluted EPS (FY2022)	66.13x
Average Industry Peer Group PE Ratio*	56.30x

*Arithmetic Average of P/E ratios of peer companies mentioned in the table appearing in point 7 in Basis of Offer Price on page 120 of the RHP. It may be noted that the P/E Ratio has been computed based on the closing market price of the equity shares as of May 15, 2023 (Source: NSE) on www.nseindia.com, divided by the Diluted EPS for the period ended March 31, 2022.
- The PE ratio based on the Price Band or the Offer Price of our Company may not be indicative of the market price of our Company on listing or thereafter.

BID/OFFER PROGRAMME

BID/OFFER OPENS ON TUESDAY, JUNE 06, 2023*

BID/OFFER CLOSSES ON THURSDAY, JUNE 08, 2023*

*UPI mandate end time shall be at 5.00 p.m. unless otherwise extended.

In case of any revision to the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, in consultation with the Book Running Lead Manager, for reasons to be recorded in writing, extend the Bid / Offer Period for a minimum of three Working Days, subject to the Bid / Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the website of the Book Running Lead Manager and at the terminals of the Syndicate Member(s) and by intimation to the Designated Intermediaries and the Sponsor Bank, as applicable.

This is an Offer in terms of Rule 19(2)(b) of the SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in terms of Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs" and such portion, the "QIB Portion"), provided that our Company, in consultation with the Book Running Lead Manager, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"), out of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("Anchor Investor Allocation Price"), in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received from them at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Bidders ("Non-Institutional Portion") (of which one third of the Non-Institutional Portion shall be reserved for Bidders with an application size between ₹ 0.20 million up to ₹ 1 million and two-thirds of the Non-Institutional Portion shall be reserved for Bidders with an application size exceeding ₹1 million) and under-subscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other subcategory of Non-Institutional Portion, subject to valid Bids being received at or above the Offer Price and not less than 35% of the Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see "Offer Procedure" on page 498 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID available in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Offer, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Offer. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

ASBA* Simple, Safe, Smart way of Application!!!!	UPI UNIFIED PAYMENTS INTERFACE	UPI-Now available in ASBA for UPI Bidders applying through Registered Brokers, DPs and RTAs. Retail Individual Investors and Non Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CDDT notification dated February 13, 2020 and read with press release dated September 17, 2021
*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to avoid by simply blocking the fund in the bank account. For further details, check section on ASBA. Mandatory in public issues. No cheque will be accepted.	ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Bidders in the Retail Portion and (ii) Non-Institutional Bidders with an application size of up to ₹ 500,000 in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in ASBA form and abridged prospectus and also please refer to the section "Offer Procedure" beginning on page 498 of the RHP. The process is also available on the website of Association of Investment Banks of India ("AIBI") and Stock Exchanges and in the General Information Document. ASBA bid-cum-application forms and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stocks of Exchange" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43 , respectively as updated from time to time. For the list of UPI APIs and banks live on IPO, please refer to the link: www.sebi.gov.in . UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. Axis Bank Limited and HDFC Bank Limited have been appointed as the Sponsor Banks for the Offer, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Offer related queries, please contact the Book Running Lead Manager ("BRLM") on its email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail ID: ipo.upi@npci.org.in .	

CORRIGENDUM – NOTICE TO INVESTORS

This Corrigendum ("Corrigendum") is with reference to the RHP read with the advertisements of the Price Band dated May 31, 2023 (the "Advertisements") in relation to the Offer. In this regard, the following statement disclosed in the section "Offer Procedure" in relation to the Bids by Eligible NRIs on page 503 of the RHP, shall stand deleted:

"Eligible NRIs intending to apply in the Offer on a repatriation basis cannot apply in the Offer."

The above notice shall be read in conjunction with the RHP, Advertisements including any statutory advertisements, the Bid cum Application Forms and the Abridged Prospectus and the above disclosure in relation to the Bids by NRIs will be included in the Prospectus to be filed by our Company with the RoC, SEBI and the Stock Exchanges, including in the section entitled "Offer Procedure" beginning on page 498 of the RHP. All capitalised terms used and not defined herein shall unless the context otherwise requires, have the same meanings as ascribed in the RHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER	COMPANY SECRETARY AND COMPLIANCE OFFICER
 Motilal Oswal Investment Advisors Limited 10th Floor, Motilal Oswal Tower, Rahimullah Sayani Road, Opposite Parel S.T. Depot, Prabhadevi, Mumbai-400025, Maharashtra, India Telephone: +91 22 7193 4380; E-mail: ikio ipo@motilaloswal.com Investor Grievance ID: moaipredressal@motilaloswalgroup.com Website: www.motilaloswalgroup.com ; Contact Person: Ritu Sharma SEBI Registration Number: INM000011005	 KFin Technologies Limited Selenium Tower B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana, India Telephone: +91 4067162222/18003094001; E-mail: ikiolighting.ipo@kfintech.com Investor Grievance ID: eiward.ris@kfintech.com Website: www.kfintech.com Contact Person: M Muri Krishna SEBI Registration Number: INR000000221	Sandeep Kumar Agarwal IKIO Lighting Limited D-234-Sector 63., Noida – 201 301, Uttar Pradesh Telephone: +91 120 – 4116186 E-mail: secretarial@ikiolighting.com Investors may contact the Company Secretary and Compliance Officer or the Registrar to the Offer in case of any pre-Offer or post-Offer related grievances including non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer related queries and for redressal of complaints, investors may also write to the BRLM.

AVAILABILITY OF RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 33 of the RHP before applying in the Offer. A copy of the RHP is available on the website of the SEBI at www.sebi.gov.in, and is available on the website of the BRLM, Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com and on the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE at www.nseindia.com.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of Company, **IKIO LIGHTING LIMITED**; Tel: + 91 120 – 4116186; **BRLM: Motilal Oswal Investment Advisors Limited**, Telephone: +91 22 7193 4380 ; **Syndicate Member: Motilal Oswal Financial Services Limited**, Telephone: +91 22 7193 4200 / +91 22 7193 4263 and at selected locations of Sub-Syndicate Members (as given below), Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. ASBA Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SYNDICATE MEMBERS: Motilal Oswal Financial Services Ltd.
SUB-SYNDICATE MEMBERS: Anand Rathi Share & Stock Brokers Ltd., Axis Capital Limited, Centrum Broking Ltd., Dalal & Broacha Stock Broking Pvt Ltd., Finwizard Technology Private Ltd., HDFC securities Ltd., ICICI Securities Ltd., IDBI Capital Markets & Securities Ltd., IFIL Securities Ltd., JM Financial Services Ltd., Keynote Capitals Limited, KJMC Capital Market Services Ltd., Kotak Securities Ltd., LKP Securities Ltd., Nuvama Wealth and Investment Limited, Prabhudas Lilladhar Pvt Ltd., Pravin Ratilal Share And Stock Brokers Ltd., RR Equity Brokers Pvt. Ltd., SBICAP Securities Ltd., Sharekhan Limited, SMC Global Securities Ltd., SS Corporate Securities Ltd., TradeBulls Securities (P) Ltd., Yes Securities (India) Ltd.

ESCROW COLLECTION BANK AND SPONSOR BANK(S): HDFC Bank Limited and Axis Bank Limited

PUBLIC OFFER ACCOUNT BANK/REFUND BANK: HDFC Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: New Delhi
Date: June 05, 2023

IKIO LIGHTING LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a draft red herring prospectus dated September 29, 2022 (the "DRHP") with SEBI and has filed the red herring prospectus dated May 29, 2023 with the RoC (the "RHP"). The RHP is available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLM i.e., Motilal Oswal Investment Advisors Limited at www.motilaloswalgroup.com, the website of the National Stock Exchange of India Limited at www.nseindia.com and the website of the BSE Limited at www.bseindia.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, see "Risk Factors" beginning on page 33 of the RHP. Potential investors should not rely on the DRHP for any investment decision.

This announcement does not constitute an offer of securities for sale in any jurisdiction, including the United States, and any securities described in this announcement may not be offered or sold in the United States absent registration under the U.S. Securities Act or an exemption from such registration. Any public offering of securities to be made in the United States will be made by means of a prospectus that may be obtained from the issuer or the selling security holder and that will contain detailed information about the company and management, as well as financial statements. No offering or sale of securities in the United States is contemplated.

CONCEPT

For **IKIO LIGHTING LIMITED**
On behalf of the Board of Directors
Sd/-
Sandeep Kumar Agarwal
Company Secretary & Compliance Officer

Size 33 x 50 cm